

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

C.P.No.63/2000

Date of order: 13.9.2001

Abdul Rashid, S/o Sh.Abdul Vahid, R/o House No.1010,  
Gangapole Chowkri Char Darwaja, Jaipur.

...Applicant.

Vs.

1. Shri M.L.Meena, DOS(E), Now DOM, Western Railway,  
Kota.

2. Shri Ram Pal Rehan, DOM (Now DRM) Western Railway,  
Kota, Rajasthan.

...Respondents.

Petitioner present in person

Mr.Manish Bhandari : for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member.

Hon'ble Mr.S.A.T.Rizvi, Administrative Member.

PER HON'BLE MR S.K.AGARWAL, JUDICIAL MEMBER.

This Contempt Petition has arisen out of an order passed in O.A No.62/96 on 25.7.2000.

2. The petitioner filed this Contempt Petition against the opposite parties with the averments that the opposite parties have wilfully and deliberately disobeyed the aforesaid orders passed by this Tribunal, therefore, they should be punished for contempt.

3. Notice to show cause was issued to the alleged contemners and respondents were also directed to reinstate the applicant in service, within a period of one month, to which the allenged contemners filed reply.

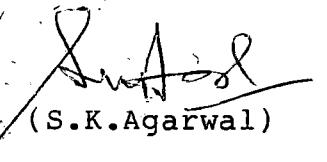
4. The counsel for the opposite parties submits that the impugned order dated 25.7.2000 passed by this Tribunal has already been stayed vide order dated 9.4.2001 by the

Hon'ble High Court in D.B. Civil Writ Petition No.723/2001,  
Union of India & Ors. Vs. Abdul Rashid & Anr, and the same  
was confirmed.

5. In view of the submissions made by the learned  
counsel for the opposite parties in the presence of the  
petitioner, this Contempt Petition is disposed of as abated  
and the petitioner will be at liberty to recall this order,  
in case it is necessary for him, as per rules/law.

  
(S.A.T.Rizvi)

Member (A).

  
(S.K.Agarwal)

Member (J).